

ITEM NO.38

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32078/2022

(Arising out of impugned final judgment and order dated 04-10-2022 in BA No. 1021/2022 passed by the High Court Of Judicature At Bombay)

THE DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

ANIL VASANTRAO DESHMUKH

Respondent(s)

[WITH OFFICE REPORT]

Date : 11-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Tushar Mehta, SG
Mr. Mukesh Kumar Maroria, AOR
Mr. Sudarshan K., Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Zoheb Hussain, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Manisha Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the special leave petition against the grant of bail by the High Court to the first respondent.
- 2 Since the observations in the impugned order of the High Court are confined to the question as to whether the respondent was entitled to the grant of bail, we clarify that these observations shall be construed only for that purpose. In other

words, the observations shall not affect the merits of the trial or be pressed in any other collateral proceedings.

3 The Special Leave Petition is accordingly dismissed.

4 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR